

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/759/2021



This the 06th day of May, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Dr. Anil Gupta, Age 58 years, S/o Subash Chander Gupta, R/o 373, Rehari Colony, Jammu.

.....Applicant

(Advocate:- Mr. Sudershan Sharma)

Versus

1. UT of J&K through, Principal Secretary to Government, Animal Husbandry Department, Civil Secretariat, Jammu/Srinagar-180001.
2. Director, Animal Husbandry Department, Jammu-180003
3. Dr. Anil Kumar Gupta, Incharge Poultry Nutritionist Jammu-180003.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The applicant was selected and appointed as Assistant Veterinary Surgeon in the year 1985. The applicant was promoted as Incharge Poultry Nutritionist on 10.01.2018 and was subsequently transferred as Chief Animal Husbandry Officer (CAHO) Ramban with the Additional Charge of CAHO Udhampur. While serving as CAHO Ramban, the applicant vide Govt. Order dated 13.05.2020, came to be transferred and posted as Poultry Geneticist and was also assigned to look after the work of Joint Director Poultry Jammu after retirement of one Dr. Suresh Kumar Kohli on 31.05.2021 and since then, the applicant is serving as Incharge Joint Director Poultry, Jammu till date. Vide Govt. Order No. 72-ASH of 2021 dated 29.04.2021, the applicant has been dislocated from his present place of posting and has been directed to look after the work of Joint Director, IAF & DP Zakura and Chief Executive Officer, Livestock Development Board, Kashmir and in place of the applicant, the private respondent has been posted, who is not having any

experience being much junior than the applicant. In this regard, the applicant also furnished a representation before the respondents, however, no action has been taken on the same till date.



2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to take a decision on the representation preferred by the applicant within a stipulated time frame.
3. We have heard Mr. Sudershan Sharma, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the record.
4. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to take a decision on the representations annexed as Annexure No. A-VII to the O.A. by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of seven days from today. Till then, the respondents will not relieve the applicant from his present place of posting, if not already relieved.
5. It is made clear that we have not entered into the merits of the case.
6. Learned A.A.G. to inform the respondents regarding this order.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)